

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH
NEW DELHIO.A. No.
~~XXXXXX~~

183 OF

1991

DATE OF DECISION 30.9.1991

Shri Bhaskar Vishwanath Thakar PetitionerShri K.C. Bhatt

Advocate for the Petitioner(s)

Versus

Union of India and Others. RespondentP.M. Raval

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.S. Habeeb Mohammed : Administrative Member

The Hon'ble Mr. R.C. Bhatt : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri Bhaskar Vishwanath Thaker,
Shukalpa Sheri,
Limbdi,
Nr.Laljibhai Soni Shop,
Limbdi (Saurashtra)-363 421.

...Applicant.

(Advocate : Mr.K.C.Bhatt)

Versus

1. The Principal,
Navodaya Vidyalaya,
Sili Post, Sili-396 230.
U.T. of Dadra & Nagar Haveli,
Unit of Human Resources Development
Department of Education,
Govt.of India.
2. Dy. Director,
Jawahar Navodaya Vidyalaya Samiti,
78, Mayur Colony, ~~10th~~ Road,
Ministry of Human Resources Development,
Department of Education,
Govt. of India,
Pune - 411 029.
3. Director,
Jawahar Navodaya Vidyalaya Samiti,
Ministry of Human Resources Development,
Department of education,
Govt. of India,
A/39, Kailash Colony,
New Delhi - 110 048.

...Respondents.

(Advocate : Mr.E.A.Samuel for
Mr.P.M.Raval)

CORAM : Hon'ble Mr.Habeeb Mohammed

: Administrative Member

Hon'ble Mr.R.C.Bhatt

: Judicial Member

ORAL ORDER

Date : 30.9.1991.

Per : Hon'ble Mr.R.C.Bhatt

: Judicial Member

Heard Mr.K.C.Bhatt, learned counsel for the applicant and Mr.E.A.Samuel, for Mr.P.M.Raval, learned counsel for the respondents.

2. This application is filed by the applicant to obtain the relief as prayed in para 9 of the application. However the main hurdle in the application is whether the respondents, The Principal, Navodaya Vidyalaya, who is joined as respondent no.1 and the Deputy Director and the

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Director of the Jawahar Navodaya Vidyalaya Samiti, as respondent no.2 and 3, would fall within the jurisdiction of the Section 14 of the Administrative Tribunals Act, 1985. We direct ^{ned} ~~the~~ learned counsel for the applicant to find out the notification as to whether this body is listed in that notification to give us the jurisdiction under section 14 of the Act. But he has ^{replied} ~~handily~~ submitted before us today that there is no such notification. In view of this position, we cannot entertain this application as we have no jurisdiction. The application is therefore, dismissed and may be returned, if the applicant so desires for presentation in the proper form. The application is disposed of.

Renu

(R.C.Bhatt)
Judicial Member



(P.S. Habeeb Mohammed)
Administrative Member

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD

MOI 261/91
18/6/91

OA/TA/MA/RA/C.A. No.

194/91 in OA / 183/91

B V Thakor

APPLICANT(S)

K C Bhatt

COUNSEL

VERSUS

Union of India vs

P M Patel

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
	14-6-91 RM.	Amendment (Copy Served)  page 85 20/6/91

O.A./183/91

(M.A/194/91) *with*

Date	Office Report	<u>O R D E R</u>
19.6.91	<p>Respectfully submitted Amendment has been carried out. R.C.Bhatt 9-8-91 S.O.(J)</p>	<p>Present: Mr.K.C.Bhatt, Learned counsel for the applicant. None for the respondents. ...</p> <p><u>O R D E R</u></p> <p>Heard Mr.K.C.Bhatt, learned counsel for the applicant. The application for amendment of original application allowed. The counsel for the applicant to carry out the amendment within two weeks of this order and serve amended copy on the respondents. M.A./194/91 disposed of finally.</p> <p><i>R.C.Bhatt</i> (R.C.Bhatt) Judicial Member</p> <p><i>M.M.S.</i> (M.M.Singh) Administrative Member</p> <p>a.a.b.</p>